



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 8TH DAY OF SEPTEMBER, 2023

PRESENT

THE HON'BLE MR PRASANNA B. VARALE, CHIEF JUSTICE

AND

THE HON'BLE MR JUSTICE KRISHNA S DIXIT

CRIMINAL CONTEMPT PETITION NO. 8 OF 2023

BETWEEN:

HIGH COURT OF KARNATAKA,
BENGALURU,
REP. BY REGISTRAR GENERAL

...COMPLAINANT

(BY SRI. VIJAYAKUMAR MAJAGE.,SPP-II)

AND:

DR EKTA SINGH,

Digitally
signed by
SHARADA
VANI B.
Location:
HIGH COURT
OF
KARNATAKA

...ACCUSED

(BY SRI. KIRAN SEBASTIAN ROZARIO.,ADVOCATE)



THIS CRL.CCC FILED UNDER SECTION 15 OF THE CONTEMPT OF COURTS ACT,1971 R/W ARTICLE 215 OF THE CONSTITUTION OF INDIA BY THE HIGH COURT OF KARNATAKA PRAYING THAT THIS HONBLE COURT MAY BE PLEASD TO INITIATE (SUO-MOTU) CRIMINAL CONTEMPT OF COURT PROCEEDINGS AGAINST THE Dr.EKTA SINGH W/O Dr.RAJEEV GIRI ACCUSED HEREIN FOR INTERFERING AND OBSTRUCTING THE ADMINISTRATION OF JUSTICE UNDER THE CONTEMPT OF COURTS ACT AND TO PUNISH HIM IN ACCORDANCE WITH LAW.

THIS CRL.CCC COMING ON FOR PRELIMINARY HEARING THIS DAY, **CHIEF JUSTICE** MADE THE FOLLOWING:

ORDER

In response to the notice of this Court, the Respondent/Accused has filed an Affidavit dated 04.09.2023. She is also personally present before this Court. Learned counsel for the Respondent - Accused invited our attention to the Statements made in the Affidavit particularly, those in paragraph nos. 5, 6, 7 & 8. It is further stated in paragraph No.9 that she has also withdrawn the cases namely Crl. Misc. No.3283/2023, W.P. No.8102/2021, Crl.Misc.No.8/2019 and Complaint bearing No.75/2023 at the Bar Council.

2. The learned counsel for the Respondent/Accused submits that his client is tendering



her unconditional apology and assures this Court that in future she would act in such a way that there would be no occasion for initiation of any action against her. To show her *bona fides* she assures to engage herself a day of every calendar month in Community Services for six months in any Government Hospital of Bengaluru City with prior permission from its HOD, Civil Surgeon or the Director, as the case may be.

3. In view of the above, we accept the unconditional apology tendered by the Respondent /Accused treating her assurance as an undertaking given to this Court. We further make it clear that as per the said assurance/undertaking, if the Respondent/Accused approaches any of the Government Hospitals, they will permit her to reader community services one full day in a month, for a period of six months from today.

Accordingly, this complaint of contempt is disposed off. Notice discharged subject to Respondent/Accused



placing on record the Compliance Statement after six months before the Registrar General of this Court.

**Sd/-
CHIEF JUSTICE**

**Sd/-
JUDGE**

BSV
List No.: 1 SI No.: 3